

1974-75, and 27 Indian subsidiaries and 2 Indian branches during 1975-76.

In the case of the Indian subsidiaries of foreign companies, the profits are sent abroad in the form of dividends. In the case of Indian branches of foreign companies the amount of profits earned belong to the parent companies.

The names of the Indian subsidiaries of foreign companies together with information on net profits earned, dividends sent to foreign countries and the amount of profits retained in India during the years 1974-75 and 1975-76 are given in the statement I. laid on the Table of the House. [Placed in Library. See No. LT-1943/78] Statement II gives the names of the Indian branches of foreign companies and the information on net profits earned by them, amount of profits remitted and the amount of profits retained by them during 1974-75 and 1975-76. [Placed in Library. See No. LT-1943/78].

12.00 hrs.

RE. ADJOURNMENT MOTIONS

SHRI VAYALAR RAVI (Chirayinkil) : I have given notice of an adjournment motion regarding the burning of Harijans which has appeared in this morning's papers. I do not want to raise it. Your office has informed me that you are not allowing it, and that I can give notice of a calling attention. I accept your ruling, but I am only requesting you to see if it is not a serious matter—it is not a party matter—which should be discussed in the House, because it concerns the burning of Harijans. I am not going into the merits, but I am appealing to you that this matter should be allowed to be discussed dispassionately in the House. That is why I request you to reconsider the matter and allow the adjournment motion.

SHRI K. A. RAJAN (Trichur) : I had given notice of an adjournment motion on an important matter, 37 Harijans burnt alive in Bihar.

MR. SPEAKER : I have allowed a calling attention.

SHRI K. A. RAJAN : I abide by your decision, but I could not understand ground on which you have disallowed it. (Interruptions)

श्री शरद यादव (बबलपुर) : : यह बहुत ही महत्वपूर्ण मामला है, इस को जरूर लेना चाहिए। यह हरिजनों को जलाने वाला मामला है, इस को जरूर लेना चाहिए। (अवधान)।

श्री राम अबबेश सिंह (बिक्रमगंज) : यह मेरे क्षेत्र का मामला है, मुझे बोलने दिया जाए।

THE PRIME MINISTER (SHRI MORARJI DESAI) : It is not right to talk in this loud manner in this House. Let us talk politely and not in this way.

SHRI K. A. RAJAN : I have been told that this is not allowed because the Demands for Grants are coming up for discussion. That is not fair. That is my humble submission, because it is a very important issue, and the House may be allowed to discuss it. In Bihar this has been repeating itself for so many times.

MR. SPEAKER : I have heard you. The same thing you are repeating again.

श्री राम अबबेश सिंह : अध्यक्ष महोदय, यह मेरी कॉन्स्टिट्यून्सी का मामला है। रोहतास जो जिला है, उस का डी० एम० और एस० पी० एक ही जाति का है। वे दोनों कायस्थ हैं। जबसे यह डी० एम० वहां गया है, तीन महीने में चार ऐसी घटनाएं हुए हैं। पहली घटना हुई कर्पसिया, करगहर थाना, दूसरी मठिया पिपरिया, करगहर थाना, तीसरी रूपहवा, नोखा थाना और चौथी विश्रामपुर, दीनारा थाना। ये चार मामले मेरे क्षेत्र के घनदर हुए हैं। वहां पर रोहतास में जो डी० एम० है उस का नाम वसन्त कुमार है। वह कायस्थ है और एस० पी० भी कायस्थ है। इस के बारे में मैंने चीफ मिनिस्टर साहब को कहा है कि आज तक यह परम्परा रही है कि एक जिले में दो हैड, पुलिस का हैड और मेटस्ट्रेसी का हैड, एक ही जाति का नहीं होना चाहिए।

MR. SPEAKER : We are not now considering the merits of the matter. You are going into the merits of the matter. I have not allowed the motion. What is this? You must follow the rules.

श्री राम ब्रह्मेश सिंह : वहाँ के बारे में बातचीत करने के लिए टाइम मुझको दिया जाए ।

MR. SPEAKER: Let us see. I will consider it. Nothing further.

SHRI B. P. MANDAL (Madhepura): The State of Bihar has become quite explosive and some time may be given to the House to discuss the Bihar situation. You have already told some of us also that you will give some time.

12.04 hrs

PAPERS LAID ON THE TABLE

ANNUAL REPORT FOR 1976-77 ON THE WORKING AND ADMINISTRATION OF THE COMPANIES ACT, 1956

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) for the year 1976-77 on the working and administration of the Companies Act, 1956, under section 698 of the said Act. [Placed in Library. See No. LT—1915/78].

DETAILED DEMANDS FOR GRANTS OF MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS FOR 1978-79.

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र : मैं वर्ष 1978-79 के लिए पेट्रोलियम, रसायन और उर्वरक मंत्रालय के अनुदानों की ब्यौरेवार मांगों (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति मभा पटल पर रखता हूँ ।

[Placed in Library. See No. LT—1916/78].

NOTIFICATIONS UNDER INDIAN RAILWAYS ACT, 1890, REVIEW, ANNUAL REPORT AND DIRECTOR'S REPORT ALONG WITH STATEMENT OF ACCOUNTS FOR 1974-75 OF ORISSA ROAD TRANSPORT CO. LTD.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English ver-

sions) issued under section 47 of the Indian Railways Act, 1890:—

- (i) The Railways Red Tariff (Second Amendment) Rules, 1978, published in Notification No. G.S.R. 347 in Gazette of India dated the 11th March, 1978.
- (ii) The Railways Red Tariff (First Amendment) Rules, 1978, published in Notification No. G.S.R. 348 in Gazette of India dated the 11th March, 1978.
- (iii) The Railways Red Tariff (Third Amendment) Rules, 1978, published in Notification No. G.S.R. 349 in Gazette of India dated the 11th March, 1978.
- (iv) The Railways Red Tariff (Fourth Amendment) Rules, 1978, published in Notification No. G.S.R. 350 in Gazette of India dated the 11th March, 1978.

[Placed in Library. See No. LT—1917/78].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Orissa Road Transport Company Limited, Berhampur (Ganjam) for the year 1974-75.
- (ii) Annual Report of the Orissa Transport Company Limited, Berhampur (Ganjam) for the year 1974-75.
- (iii) Director's Report and statement of accounts for the year 1974-75 of the Orissa Road Transport Company Limited, Berhampur (Ganjam) and the comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT—1918/78].

MR. SPEAKER: If you give notice under 184, I will place it before the Business Advisory Committee. There are procedures in the Rules. Why do you not give notice under rule 184 ?

श्री राम ब्रह्मेश सिंह (बिक्रमगंज) : आपने बहुत मामूली बात सुनी है। वहाँ पर चारचार घटनाएं घटती हैं। इनका प्रचार होता है तो कहते हैं लोगों का प्रचार हो रहा है।